

ITEM NO.2

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.1808/2020

KALYANI TRANSCO

Appellant(s)

VERSUS

M/S BHUSHAN POWER AND STEEL LTD. & ORS.

Respondent(s)

(ONLY IA NO. 127575/2022 IN CA NO. 2225/2020 IS TO BE LISTED BEFORE THE COURT

IA No. 35547/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 41762/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 35545/2020 - STAY APPLICATION)

WITH

C.A. No. 2225/2020 (XVII)

(FOR CLARIFICATION/DIRECTION ON IA 127575/2022

IA No. 127575/2022 - CLARIFICATION/DIRECTION)

Date : 23-09-2022 The I.A. No.127575/2022 in C. A. No.2225/2020 was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Appellant(s)

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M/S. Cyril Amarchand Mangaldas, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 127575/2022 IN CA NO. 2225/2020

All the respondents in the interlocutory application to file their written response to prayer in I.A. No.127575/2022 within a period of two weeks.

List the matter on 7th of November, 2022.

(JAGDISH KUMAR)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)